

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. 13/AM14
HELD ON 26.06.2013
UNDER CHAIRMANSHIP OF
SHRI R. SELVAM, JOINT DGFT, IAS

Meeting No. **13/87-NC-7/2013** of **NORMS COMMITTEE (NC-7)** dealing with ‘**Chapter 39 and 40 of ITC (HS) Code**’ held on **26.06.2013** under the Chairmanship of Shri R. Selvam, Joint DGFT, IAS, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting Nos. **11/AM14 and 12/AM14 held on 24.06.2013.**

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

ONLINE CASES

1	Case No.:7/41/87-ALC1/2011	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00316/AM12/	RLA File :02/24/040/00157/AM12/	Lic.No/Date:0210170358 08.12.2011	Defer Date:24.07.2013
	Decision: A D/L No. 46011/18/2011-PC.II dated 03.05.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 16.05.2013 giving 15 days time for submission of information. Reply still awaited from the firm.			

Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

2	Case No.:29/21/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00171/AM13/	RLA File :09/24/040/00622/AM12/	Lic.No/Date:0910052053 04.04.2012	Defer Date:24.07.2013
	Decision: A D/L No. 46011/22/2012-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.06.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue <u>Final Reminder</u> to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

3	Case No.:1/49/87-ALC1/2012	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00420/AM13/	RLA File :07/24/040/00535/AM12/	Lic.No/Date:0710089067 19.06.2012	Defer Date:10.07.2013
	Decision: A D/L No. 46011/45/2010-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 20.06.2013 giving 15 days time for submission of information. Reply still awaited from the firm.			

4	Case No.:12/22/87-ALC1/2012	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00184/AM13/	RLA File :30/24/040/00013/AM13/	Lic.No/Date:3010087078 26.06.2012	Defer Date:10.07.2013
	Decision: A D/L was issued by DIPP to firm on 08.05.2013. In response to that D/L, the firm had submitted its reply, a			

copy of which was forwarded to DIPP on 21.06.2013. Comments awaited from DIPP.

5	Case No.:9/23/87-ALC1/2012	Party Name: COSMO FILMS LTD	Meet No/Date: 13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00203/AM13/	RLA File :03/94/040/00316/AM13/	Lic.No/Date: 0310703670 31.07.2012	Defer Date: 17.07.2013
	Decision: A D/L No. 46011/17/2004-PC-II, dated 05.11.2012 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 21.06.2013. Comments awaited from D/o C&PC.			

6	Case No.:5/33/87-ALC1/2012	Party Name: MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date: 13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00275/AM13/	RLA File :09/24/040/00305/AM13/	Lic.No/Date: 0910053849 18.09.2012	Defer Date: 24.07.2013
	Decision: A D/L No. 46011/22/2012-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.06.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

7	Case No.:13/37/87-ALC1/2012	Party Name: MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date: 13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00311/AM13/	RLA File :09/24/040/00323/AM13/	Lic.No/Date: 0910054015 10.10.2012	Defer Date: 24.07.2013
	Decision: A D/L No. 46011/22/2012-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. This was followed by			

Reminder from DGFT on 03.06.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

8	Case No.:7/34/87-ALC1/2012	Party Name:SAFE FLEX INTERNATIONAL LTD.,	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00285/AM13/	RLA File :13/24/040/00029/AM13/	Lic.No/Date:1310041368 18.10.2012	Defer Date:10.07.2013
	Decision: A D/L No. 46011/21/2013-PC.II dated 04.04.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 08.05.2013 and 21.06.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.			

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Case No.:2/41/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Rejected					
HQ File :01/87/050/00347/AM13/	RLA File :03/94/040/00659/AM13/	Lic.No/Date:0310714128 01.11.2012	Defer Date:					
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39069020	62/0- INDOFIL K 125 (PVC ADDITIVES)	80000.000	K. G	10784172.00	202710.00 US Dollars		
				Total	10,784,172.00	202,710.00		
Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29161290	ETHYL ACRYLATE	11280.000	K. G	1,230,197.00	23,124.00 US Dollars	296,646.62	Value & Qty
2	29161400	METHYL METHACRYLATE	67760.000	K. G	8,146,920.00	153,137.60 US Dollars	2,133,292.00	Value & Qty
				Total	9,377,117.00	176,261.60		

Decision: A D/L No. 46011/13/2013-PC.II dated 08.02.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 25.02.2013, 25.04.2013 and 04.06.2013 (Final Reminder) giving 15 days time for submission of information. It was observed that the firm failed to furnish information despite of repeated reminders to them, hence the Committee decided to **reject** the case. The Committee also decided to direct RLA not to issue further advance authorizations for the above export product till further directions from this office.

10	Case No.:4/40/87-ALC1/2012	Party Name:GRP LTD.	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00331/AM13/	RLA File :03/94/040/00627/AM13/	Lic.No/Date:0310714644 08.11.2012	Defer Date:10.07.2013
	Decision: A D/L No. 12 (7)/2011-TSW, dated 3.6.2013 was issued by DIPP to firm on 03.06.2013. This was followed by Reminder from DGFT on 20.06.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

11	Case No.:3/39/87-ALC1/2012	Party Name:FORMULATED POLYMERS LIMITED	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00321/AM13/	RLA File :04/24/040/00133/AM13/	Lic.No/Date:0410141375 29.11.2012	Defer Date:17.07.2013
	Decision: A D/L No. 46011/131/2012-PC-II, dated 09.01.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.06.2013. Comments awaited from D/o C&PC.			

12	Case No.:5/42/87-ALC1/2012	Party Name:POWER ADDITIVES.	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00353/AM13/	RLA File :03/95/040/00689/AM13/	Lic.No/Date:0310717137 13.12.2012	Defer Date:17.07.2013
	Decision: A D/L No. 46011/05/2013-PC-II, dated 13.02.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 20.03.2013. Comments			

awaited from D/o C&PC.

13	Case No.:3/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00398/AM13/	RLA File :03/95/040/00793/AM13/	Lic.No/Date:0310719756 08.01.2013	Defer Date:17.07.2013
	Decision: A D/L No. 46011/11/2013-PC.II dated 08.03.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 26.04.2013 and 04.06.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.			

14	Case No.:4/45/87-ALC1/2012	Party Name:POSITIVE PACKAGING INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00399/AM13/	RLA File :03/95/040/00794/AM13/	Lic.No/Date:0310719764 08.01.2013	Defer Date:17.07.2013
	Decision: A D/L No. 46011/11/2013-PC.II dated 08.03.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 26.04.2013 and 04.06.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.			

15	Case No.:8/44/87-ALC1/2012	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00366/AM13/	RLA File :02/24/040/00150/AM13/	Lic.No/Date:0210185310 10.01.2013	Defer Date:24.07.2013
	Decision: A D/L No. 46011/47/2011-PC.II dated 06.03.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 26.04.2013 and 04.06.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm			

to pay the Customs duty and applicable interest for regularization of the licence.

16	Case No.:8/50/87-ALC1/2012	Party Name:INDOBOND INDUSTRIES	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00432/AM13/	RLA File :05/23/040/00414/AM13/	Lic.No/Date:0510343235 14.01.2013	Defer Date:24.07.2013
	Decision: A D/L No. 46011/27/2013-PC.II dated 29.04.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 15.05.2013 and 21.06.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

17	Case No.:6/50/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00430/AM13/	RLA File :03/95/040/00634/AM13/	Lic.No/Date:0310721017 16.01.2013	Defer Date:10.07.2013
	Decision: A D/L No. 46011/103/2009-PC.II dated 03.05.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 15.05.2013 and 21.06.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

18	Case No.:5/47/87-ALC1/2012	Party Name:SASA RUBBERS PRIVATE LIMITED	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00417/AM13/	RLA File :24/24/040/00019/AM13/	Lic.No/Date:2410037977 21.01.2013	Defer Date:24.07.2013
	Decision: A D/L was issued by DIPP (through e-mail) to firm on 17.05.2013. This was followed by Reminder from DGFT on 04.06.2013. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

19	Case No.:3/47/87-ALC1/2012	Party Name:SYNERGY POLYMERS (INDIA) PVT. LTD.	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00415/AM13/	RLA File :04/24/040/00238/AM13/	Lic.No/Date:0410142960 30.01.2013	Defer Date:10.07.2013
	Decision: A D/L No. 46011/16/2013-PC.II dated 04.04.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 08.05.2013 and 21.06.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

20	Case No.:16/50/87-ALC1/2012	Party Name:SUPER MOUNT PACK PVT.LTD,	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00440/AM13/	RLA File :07/24/040/00460/AM13/	Lic.No/Date:0710093497 01.02.2013	Defer Date:17.07.2013
	Decision: A D/L No. 46011/79/2008-PC-II, dated 30.04.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 21.05.2013. Comments awaited from D/o C&PC.			

21	Case No.:4/47/87-ALC1/2012	Party Name:ALP OVERSEAS PVT.LTD.	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00416/AM13/	RLA File :05/23/040/00421/AM13/	Lic.No/Date:0510344751 04.02.2013	Defer Date:17.07.2013
	Decision: A D/L No. 46011/26/2013-PC.II dated 18.04.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 08.05.2013 and 21.06.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:25/50/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
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22	HQ File :01/87/050/00449/AM13/	RLA File :03/95/040/00415/AM13/	Lic.No/Date:0310723310 07.02.2013	Defer Date:17.07.2013
	Decision: A D/L No. 46011/103/2009-PC.II dated 03.05.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 15.05.2013 and 21.06.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

23	Case No.:26/50/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00450/AM13/	RLA File :03/95/040/00456/AM13/	Lic.No/Date:0310723303 07.02.2013	Defer Date:17.07.2013
	Decision: A D/L No. 46011/103/2009-PC.II dated 03.05.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 15.05.2013 and 21.06.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

24	Case No.:1/2/87-ALC1/2013	Party Name:CH COMPONENT PVT. LTD.,	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00491/AM13/	RLA File :05/23/040/00457/AM13/	Lic.No/Date:0510345354 11.02.2013	Defer Date:17.07.2013
	Decision: A D/L No. 46011/37/2009-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 21.06.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

25	Case No.:2/51/87-ALC1/2012	Party Name:DAMAN POLYFABS	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00458/AM13/	RLA File :03/94/040/00880/AM13/	Lic.No/Date:0310724027 13.02.2013	Defer Date:17.07.2013
	Decision: A D/L No. 46011/29/2013-PC.II dated 03.05.2013 was issued by D/o C&PC to firm. This was followed by			

Reminder from DGFT on 21.06.2013 giving 15 days time for submission of information. Reply awaited from the firm.

26	Case No.: 1/52/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00462/AM13/	RLA File :03/94/040/00968/AM13/	Lic.No/Date:0310723866 13.02.2013	Defer Date:24.07.2013
	Decision: A D/L No. 46011/03/2013-PC.II dated 22.04.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 08.05.2013 giving 15 days time for submission of information. Reply awaited from the firm. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

27	Case No.: 11/52/87-ALC1/2012	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00472/AM13/	RLA File :32/24/040/00052/AM13/	Lic.No/Date:3210060638 14.02.2013	Defer Date:17.07.2013
	Decision: A D/L No. 46011/24/2013-PC-II, dated 18.04.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.06.2013. Comments awaited from D/o C&PC.			

28	Case No.: 2/52/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00463/AM13/	RLA File :03/94/040/00971/AM13/	Lic.No/Date:0310724308 15.02.2013	Defer Date:17.07.2013
	Decision: A D/L No. 46011/03/2013-PC.II dated 22.04.2013 was issued by D/o C&PC to firm. This was followed by			

Reminders from DGFT on 08.05.2013 and 21.06.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.

29	Case No.:4/52/87-ALC1/2012	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00465/AM13/	RLA File :03/95/040/00864/AM13/	Lic.No/Date:0310724630 19.02.2013	Defer Date:17.07.2013
	Decision: A D/L No. 46011/10/2005-PC.II dated 30.04.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 15.05.2013 and 21.06.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.			

30	Case No.:5/52/87-ALC1/2012	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00466/AM13/	RLA File :03/95/040/00866/AM13/	Lic.No/Date:0310724628 19.02.2013	Defer Date:17.07.2013
	Decision: A D/L No. 46011/10/2005-PC.II dated 30.04.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 15.05.2013 and 21.06.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from firm.			

31	Case No.:12/1/87-ALC1/2013	Party Name:JYOTI VINYL LTD	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00487/AM13/	RLA File :34/24/040/00262/AM13/	Lic.No/Date:3410036184 19.02.2013	Defer Date:24.07.2013
	Decision: A D/L No. 46011/38/2013-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.06.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not			

received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

32	Case No.:13/1/87-ALC1/2013	Party Name:BANSHI BADAN MANDAL,	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00488/AM13/	RLA File :02/24/040/00182/AM13/	Lic.No/Date:0210186772 22.02.2013	Defer Date:24.07.2013
	Decision: A D/L No. 46011/31/2013-PC.II dated 28.04.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.06.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

33	Case No.:15/1/87-ALC1/2013	Party Name:SINGHAL INDUSTRIES PVT. LTD.	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00490/AM13/	RLA File :08/24/040/00393/AM13/	Lic.No/Date:0810118843 26.02.2013	Defer Date:24.07.2013
	Decision: A D/L No. 46011/03/2013-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.06.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

34	Case No.:4/3/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00007/AM14/	RLA File :03/94/040/01006/AM13/	Lic.No/Date:0310725682 26.02.2013	Defer Date:24.07.2013
	Decision: A D/L No. 46011/03/2013-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.06.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

35	Case No.:5/3/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00008/AM14/	RLA File :03/94/040/01007/AM13/	Lic.No/Date:0310725678 26.02.2013	Defer Date:24.07.2013
	Decision: A D/L No. 46011/03/2013-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.06.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

36	Case No.:5/2/87-ALC1/2013	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00001/AM14/	RLA File :03/95/040/00928/AM13/	Lic.No/Date:0310726118 28.02.2013	Defer Date:24.07.2013
	Decision: A D/L No. 46011/40/2013-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. This was followed by			

Reminder from DGFT on 03.06.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue **Final Reminder** to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.

37	Case No.:7/2/87-ALC1/2013	Party Name:VINYL TUBES PVT.LTD.,	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00003/AM14/	RLA File :05/24/040/00453/AM13/	Lic.No/Date:0510348870 12.03.2013	Defer Date:24.07.2013
	Decision: A D/L No. 46011/39/2013-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 04.06.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

38	Case No.:14/52/87-ALC1/2012	Party Name:KHUSHBU SALES PVT. LTD.	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00475/AM13/	RLA File :08/24/040/00444/AM13/	Lic.No/Date:0810119493 18.03.2013	Defer Date:24.07.2013
	Decision: A D/L No. 46011/43/2013-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.06.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

39	Case No.:1/1/87-ALC1/2013	Party Name:KHUSHBU SALES PVT. LTD.	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00476/AM13/	RLA File :08/24/040/00452/AM13/	Lic.No/Date:0810119578 20.03.2013	Defer Date:24.07.2013
	Decision: A D/L No. 46011/43/2013-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.06.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

40	Case No.:13/13/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00079/AM14/	RLA File :09/24/040/00555/AM13/	Lic.No/Date:0910055478 21.03.2013	Defer Date:17.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC 21.06.2013. Comments awaited from D/o C&PC.			

41	Case No.:1/7/87-ALC1/2013	Party Name:KHUSHBU SALES PVT. LTD.	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00013/AM14/	RLA File :08/24/040/00471/AM13/	Lic.No/Date:0810119904 02.04.2013	Defer Date:24.07.2013
	Decision: A D/L No. 46011/43/2013-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 03.06.2013 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

Case No.:10/13/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD	Meet No/Date:13/87-ALC1/2013	Status:
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		26.06.2013	Approved
HQ File :01/87/050/00076/AM14/	RLA File :07/24/040/00530/AM13/	Lic.No/Date:0710094818 15.04.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39172390	63/0- UPVC Column Pipes of different types and sizes - Net content of PVC Resin 54.527 MT	57.817	M.T	6567061.70	121163.50 US Dollars
				Total	6,567,061.70	121,163.50

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39042110	PVC RESIN	54.527	M.T	3,277,808.81	59,434.43 US Dollars	945,713.40	Value & Qty
				Total	3,277,808.81	59,434.43		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No.11/87-ALC1/2013 dated 24.06.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

Case No.:5/13/87-ALC1/2013	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
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43	HQ File :01/87/050/00071/AM14/	RLA File :03/95/040/00972/AM13/	Lic.No/Date:0310731577 17.04.2013	Defer Date: 24.07.2013
Decision: A copy of application has been forwarded to D/o C&PC 21.06.2013. Comments awaited from D/o C&PC.				

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Case No.:11/13/87-ALC1/2013	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Approved					
HQ File :01/87/050/00077/AM14/	RLA File :07/24/040/00532/AM13/	Lic.No/Date:0710094859 17.04.2013	Defer Date:					
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39172390	63/0- UPVC Column Pipes of different types and sizes - Net content of PVC Resin 42.693	45.268	M.T	5109997.60	94280.40 US Dollars		
				Total	5,109,997.60	94,280.40		
Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39042110	PVC RESIN	42.693	M.T	2,566,425.65	46,535.37 US Dollars	740,465.00	Value & Qty
				Total	2,566,425.65	46,535.37		
Decision: On the basis of earlier decision taken in the Norms Committee Meeting No.11/87-ALC1/2013 dated								

24.06.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
UPVC COLUMN/Drop/Riser Pipes for Submersible Bore-Well Pumps (OD 33mm to 140mm)	1 kg	PVC Resin	0.943 kg

Case No.:1/13/87-ALC1/2013	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: approved
HQ File :01/87/050/00067/AM14/	RLA File :03/94/040/01087/AM13/	Lic.No/Date:0310732093 22.04.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39072090	62/0- Blended Polyol "Ecopuf B 1411 R"	12390.000	K.G	1700558.00	31346.70 US Dollars
				Total	1,700,558.00	31,346.70

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29173500	Phthalic Anhydride	387.807	K.G	38,004.00	697.00 US Dollars	10,641.00	Qty
2	29094100	Diethylene Glycol	548.877	K.G	41,166.00	755.00 US Dollars	11,526.00	Qty
						1,171.00 US		

3	29054500	Glycerine	1100.232	K.G	63,813.00	17,868.00 US Dollars	17,868.00	Qty
4	29102000	Propylene Oxide	5753.916	K.G	575,392.00	10,558.00 US Dollars	161,110.00	Qty
5	29034910	1, 1 Dichlorofluroethane (HCFC 141b)	2589.510	K.G	323,689.00	5,939.00 US Dollars	90,633.00	Qty
6	29213090	Pentamethyldiethylenetriamine	42.126	K.G	15,587.00	286.00 US Dollars	4,364.00	Qty
7	29213090	Dimethylcyclohexylamine	111.510	K.G	20,072.00	368.00 US Dollars	5,620.00	Qty
8	34021110	Silicon Surfactant	138.768	K.G	42,324.00	777.00 US Dollars	11,851.00	Qty
9	38159000	Catalyst (Toyocat F-40)	32.214	K.G	19,973.00	366.00 US Dollars	5,592.00	Qty
10	38159000	Catalyst (Dabco TMR-2)	32.214	K.G	19,651.00	361.00 US Dollars	5,502.00	Qty
				Total	1,159,671.00	21,278.00		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 1/87-ALC1/2013 dated 10.04.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Blended Polyol 'Ecopuf B 1411 R'	1 kg	1. Phthalic Anhydride	0.0313 kg
		2. Diethylene Glycol	0.0443 kg
		3. Glycerine	0.0888 kg
		4. Propylene Oxide	0.4644 kg
		5. 1, 1 Dicholorofluroethane (HCFC 141 b)	0.2090 kg
		6. Pentamethyl diethylene triamine	0.0034 kg
		7. Dimethylcyclohexylamine	0.0090 kg
		8. Silicon Surfactant	0.0112 kg
		9. Catalyst (Toyocat F-40)	0.0026 kg

		10. Catalyst (Dabco TMR-2)	0.0026 kg
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46	Case No.:2/13/87-ALC1/2013	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00068/AM14/	RLA File :03/94/040/01135/AM13/	Lic.No/Date:0310732097 22.04.2013	Defer Date: 24.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC 21.06.2013. Comments awaited from D/o C&PC.			

47	Case No.:3/13/87-ALC1/2013	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00069/AM14/	RLA File :03/94/040/01139/AM13/	Lic.No/Date:0310732101 22.04.2013	Defer Date: 24.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC 21.06.2013. Comments awaited from D/o C&PC.			

48	Case No.:4/13/87-ALC1/2013	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00070/AM14/	RLA File :03/94/040/01142/AM13/	Lic.No/Date:0310732106 22.04.2013	Defer Date: 24.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC 21.06.2013. Comments awaited from D/o C&PC.			

49	Case No.:6/13/87-ALC1/2013	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00072/AM14/	RLA File :03/95/040/01004/AM13/	Lic.No/Date:0310732631 26.04.2013	Defer Date: 24.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC 21.06.2013. Comments awaited from D/o C&PC.			

50	Case No.:15/13/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00081/AM14/	RLA File :34/24/040/00010/AM14/	Lic.No/Date:3410036728 26.04.2013	Defer Date: 24.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC 21.06.2013. Comments awaited from D/o C&PC.			

51	Case No.:16/13/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00082/AM14/	RLA File :34/24/040/00011/AM14/	Lic.No/Date:3410036729 26.04.2013	Defer Date: 24.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC 21.06.2013. Comments awaited from D/o C&PC.			

52	Case No.:12/13/87-ALC1/2013	Party Name:DHARIYAL POLYMERS PVT.LTD.	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00078/AM14/	RLA File :08/24/040/00030/AM14/	Lic.No/Date:0810120613 30.04.2013	Defer Date: 24.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC 21.06.2013. Comments awaited from D/o C&PC.			

	Case No.:17/13/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Withdrawn
	HQ File :01/87/050/00083/AM14/	RLA File :08/24/040/00031/AM14/	Lic.No/Date:0810120548 30.04.2013	Defer Date:
	Application: Request is for adhoc norms for following:			

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>Export Item Name.</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>		
1	39075000	62/0- Alkyd Resin S 5060 (80 + / - 2% Resin content)	100000.000	K.G	9515000.00	173000.00 US Dollars		
				Total	9,515,000.00	173,000.00		
<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>Import Item Name.</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	38231900	Distilled Fatty Acid	44600.000	K.G	3,245,000.00	59,000.00 US Dollars	0.00	Qty
2	29173500	Phthalic Anhydride	25100.000	K.G	2,310,000.00	42,000.00 US Dollars	0.00	Qty
3	29054290	Pentaerithritol	7700.000	K.G	660,000.00	12,000.00 US Dollars	0.00	Qty
4	29054500	Glycerine	11400.000	K.G	550,000.00	10,000.00 US Dollars	0.00	Qty
5	27101990	Mineral Turpentine Oil/Low Aromatic White Spirite (LAWS)	17900.000	K.G	1,155,000.00	21,000.00 US Dollars	0.00	Qty
6	29023000	Toluene (this licence is issued as per para 4.7.1 of h.b on repeat basis vide al m.no.51/87-alc1/2012 dt 20.3.2013)	3100.000	K.G	275,000.00	5,000.00 US Dollars	0.00	Qty
				Total	8,195,000.00	149,000.00		

Decision: The Committee after going through the Agenda noted that the subject advance authorization has been issued on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 51/87-ALC1/2012 held on 20.03.2013. Hence, the Committee decided to **withdraw** the case.

54	Case No.:7/13/87-ALC1/2013	Party Name:KLJ POLYMERS & CHEMICALS LTD.,	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00073/AM14/	RLA File :05/23/040/00036/AM14/	Lic.No/Date:0510354416 16.05.2013	Defer Date: 24.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC 21.06.2013. Comments awaited from D/o C&PC.			

55	Case No.:8/13/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00074/AM14/	RLA File :05/23/040/00051/AM14/	Lic.No/Date:0510354966 23.05.2013	Defer Date: 24.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC 21.06.2013. Comments awaited from D/o C&PC.			

56	Case No.:9/13/87-ALC1/2013	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00075/AM14/	RLA File :05/23/040/00052/AM14/	Lic.No/Date:0510354967 23.05.2013	Defer Date: 24.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC 21.06.2013. Comments awaited from D/o C&PC.			

	Case No.:1/10/87-ALC1/2013	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Withdrawn
	HQ File :01/87/050/00062/AM14/	RLA File :34/24/040/00037/AM14/	Lic.No/Date:3410036980 27.05.2013	Defer Date:
	Application: Request is for adhoc norms for following:			

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39019090	63/0- ZERO HALOGEN FLAME RETARDANT COMPOUND This authorisation is issued on repeat basis as per case No. 6/32/87-ALC1/2011 of M. No. 35/87-ALC1/2011 dated 07.12.2011.	950000.000	K.G	104238750.00	1895250.00 US Dollars
				Total	104,238,750.00	1,895,250.00

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39013000	ETHYLENE VINYL ACETATE (EVA) (CO-POLYMER)	142500.000	K.G	19,593,750.00	356,250.00 US Dollars	5,115,928.00	Qty
2	39011010	LINEAR LOW DENSITY POLYETHYLENE (LLDPE) (RAW MATERIAL)	95000.000	K.G	9,405,000.00	171,000.00 US Dollars	2,455,646.00	Qty
3	28183000	ALUMINIUM HYDROXIDE (RAW MATERIAL)	522500.000	K.G	34,485,000.00	627,000.00 US Dollars	9,004,034.00	Qty
4	28161010	MAGNESIUM HYDROXIDE (RAW MATERIAL)	104500.000	K.G	14,368,750.00	261,250.00 US Dollars	3,751,681.00	Qty
5	39011090	MODIFIED LLDPE (RAW MATERIAL)	59850.000	K.G	8,558,550.00	155,610.00 US Dollars	2,234,637.00	Qty
				Total	86,411,050.00	1,571,110.00		

Decision: The Committee after going through the Agenda noted that the subject advance authorization has been issued on **repeat basis** (Adhoc Norms) in terms of Para 4.7.1 of HBP vide decision taken by NC in its Meeting No. 35/87-ALC1/2011 held on 07.12.2011. Hence, the Committee decided to **withdraw** the case.

Case No.:3/10/87-ALC1/2013

Party Name:METRO TYRES LTD

Meet No/Date:13/87-ALC1/2013
26.06.2013

Status: Deferred

58	HQ File :01/87/050/00064/AM14/	RLA File :30/24/040/00012/AM14/	Lic.No/Date:3010094221 29.05.2013	Defer Date:24.07.2013
Decision: The Committee noted that the application is still awaited from RLA, Ludhina. Hence, it was decided to send an e-mail to RLA, Ludhiana for sending the application expeditiously.				

59	Case No.:14/13/87-ALC1/2013	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:13/87-ALC1/2013 26.06.2013	Status: Deferred
	HQ File :01/87/050/00080/AM14/	RLA File :05/24/040/00042/AM14/	Lic.No/Date:0510355684 30.05.2013	Defer Date: 24.07.2013
	Decision: A copy of application has been forwarded to D/o C&PC 21.06.2013. Comments awaited from D/o C&PC.			

Meeting ended with thanks to Chair and all participants.
